

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL  
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER : CA/29/2017  
PETITION NUMBER : CP/31/2017  
NAME OF THE PETITIONER(S) : THE MADRAS RACE CLUB  
NAME OF THE RESPONDENT(S) : MUTHUKARUPPAN  
UNDER SECTION : 97 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

AR. RAMANATHAN	and in Applicant	
Paritara Venkateswaran	Counsel for Respondent	

**ORDER**

Counsel representing both the parties are present. Respondent Counsel filed a memo stating that an independent person has been appointed by this Bench to take steps to determine the genuineness of members of the Respondent Club, for the purpose of issuing notice for the AGM. He has initiated the process as mentioned in the order. It has further been intimated that it may take some more time to get his report. Memo is taken on record. At request, time is enlarged. Put up on **16.11.2017 at 10.30 A.M.**

  
MEMBER (TECHNICAL)  
ghk

  
MEMBER (JUDICIAL)